

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION No. 588 OF 2025

IN THE MATTER OF:

SANJAY SHARAN

...Applicant

Versus

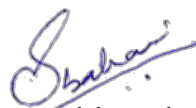
MOEF & CC & ORS.

...Respondents

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3.	Annexure -B: A copy of the Office Memorandum dated 19.11.2018 of MoEF&CC regarding standardization of conditions in the Environmental Clearance for Thermal Power Plants on FGD system and to meet SO ₂ emission standards	

Filed by



Adv. Saurabh Balwani

(on behalf of Central Pollution Control Board)

Place: Delhi

Date 24.06.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 588/2025**

IN THE MATTER OF:

Sanjay Sharan

.....Applicant

Vs.

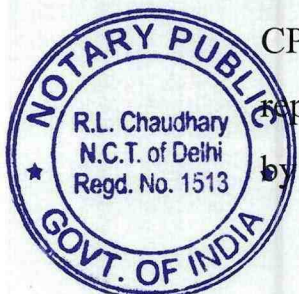
Ministry of Environment Forest and Climate Change

.....Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 3 CENTRAL POLLUTION
CONTROL BOARD (CPCB) i.e. RESPONDENT NO. 3**

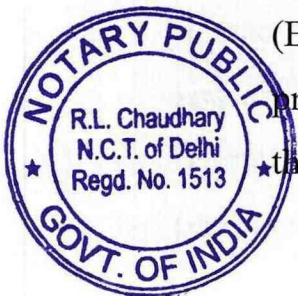
MOST RESPECTFULLY SHOWETH:

1. That the present affidavit is filed in reference to the Hon'ble National Green Tribunal order dated 21.01.2026 in the instant matter i.e. Original Application No. 588/2025 (hereinafter referred to as "OA").
2. That, it is humbly submitted that CPCB has been constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974"). It performs the functions under the Water Act, 1974; The Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act, 1981"), and The Environment (Protection) Act, 1986 (hereinafter referred to as "E(P) Act, 1986").
3. That at the outset, the Answering Respondent denies all claims, contentions, allegations, and averments against Answering Respondent CPCB in the above OA, contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the Answering Respondent for want of a specific denial or on the ground



of non-traverse, save any averment which has been expressly admitted hereinafter.

4. That in the Original Application, the applicant, inter alia, is seeking the quashing of Notification No. GSR 465(E) dated 11.07.2025 issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India.
5. It is respectfully submitted that the impugned Notification dated 11.07.2025 regarding the applicability of SO₂ emission standards in coal or lignite based Thermal Power Plants (TPPs) has been issued by the MoEF&CC in consideration of the recommendations of multiple scientific studies, including assessment of ambient SO₂ concentrations across the country, through scientific institutions, as well as detailed assessment by CPCB. This approach applies the precautionary principle for controlling and abating air pollution in densely populated and other pollution-sensitive areas, while also emphasizing on resource conservation by avoiding additional consumption of water, auxiliary power, and limestone, and avoiding the increase in carbon footprint/CO₂ emissions resulting from the operation of deployed control measures, as well as the mining and transportation of limestone required for these measures. Further, in all such cases where SO₂ emission standards are not being made applicable as per the Notification dated 11.07.2025, the TPPs have been prescribed to ensure compliance of stack height criteria notified vide notification no. GSR 742 (E) dated 30.08.1990, governing the SO₂ emissions from TPPs to aid proper dispersion of pollutants and mitigate environmental impacts. As per the Notification dated 11.07.2025, the time limits for compliance with the

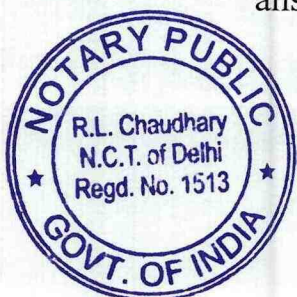


prescribed SO₂ emission standards by Category A, B, and C TPPs are up to 31.12.2027, 31.12.2028, and 31.12.2029, respectively.

6. It is further submitted that the emission standards notified vide Notification dated 07.12.2015 prescribed revised emission standards for Particulate Matter (PM) and newly introduced emission standards for Sulphur dioxide (SO₂), Oxides of Nitrogen (NO_x), and Mercury (Hg) parameters, for TPPs based on the TPP's commissioning period. The time limits for compliance of the prescribed emission standards have been extended by MoEF&CC through amendment notifications from time to time, considering the representations received from the Ministry of Power regarding various techno-economic and other unforeseen constraints faced by the TPPs. Nevertheless, the TPPs shall ensure compliance with the prescribed emission standards within the prescribed time limits, failing which non-compliant TPP units shall be liable for imposition of environmental compensation as per the provisions of the said notification.

PARA-WISE REPLY: -

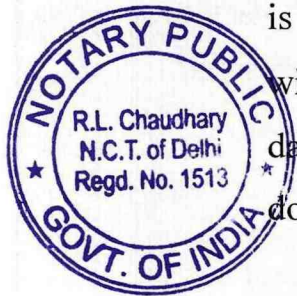
7. That the averments made in Para 1 regarding the Notification No. GSR 465(E) dated 11.07.2025 issued by MoEF&CC and related PIL before the Hon'ble Supreme Court of India in the matter. It is respectfully submitted that these averments are suitably replied in the succeeding paragraphs.
8. That the averments made in Para 2 & 3 are related to the Applicant and introduction to respondents, and do not require any response from this answering respondent.



9. That the averments made in Para 4 are related to SO₂ emission from Thermal Power Plants (TPPs) and legal matters before Hon'ble NGT regarding air pollution. It is respectfully submitted that the emission standards, including for parameter SO₂ in Thermal Power Plants, have been notified by MoEF&CC vide Notification dated 07.12.2015, and its amendments vide Notification dated 31.03.2021, 05.09.2022, 30.12.2024, and 11.07.2025. The copy of the Notification and its amendments are attached as **Annexure-A**.

10. That the averments made in Para 1 to 6 under Fact of the Case are related to the introduction of the applicant and the various provisions of the Environment (Protection) Amendment Rules, notified by MoEF&CC, and therefore do not need any specific response from this answering respondent.

11. That the averments made in Para 7 under Fact of the Case are related to the condition of distance criteria of plant located within a 10 km radius of NCR/cities having Million Plus Population/Critically Polluted Areas/Non-Attainment Cities as per the MoEF&CC notification dated 11.07.2025. It is respectfully submitted that the said distance criteria of the plant located within a 10 km radius have been prescribed vide MoEF&CC Notifications dated 31.03.2021, 05.09.2022, 30.12.2024, and 11.07.2025, and therefore do not need any specific response from this answering respondent.



12. That the averments made in Para 8 under Fact of the Case are related to a particular chapter of the CAG Report on Performance Audit of Air Pollution Control by the Government of Gujarat, published in 2021, about air pollution from thermal power plants and related to categorization of

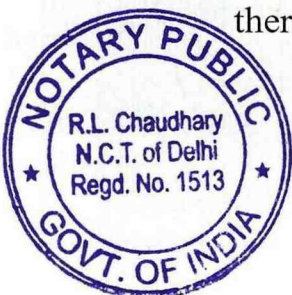
thermal power plants under highly polluting industries by CPCB. It is respectfully submitted that as per the classification of industrial sectors prescribed by CPCB (prescribing Red, Orange, Green, White, and Blue categories of industrial sectors) based on their potential to pollute the environment, the coal or lignite based Thermal Power Plants (TPPs) are classified under "Red category". Further, the MoEF&CC, vide notification dated 07.12.2015, has also prescribed revised emission standards for Particulate Matter (PM) and newly introduced emission standards for Sulphur dioxide (SO₂), Oxides of Nitrogen (NO_x), and Mercury (Hg) parameters, for TPPs based on the TPP's commissioning period. The prescribed emission standards of other than SO₂ emission parameters (i.e. PM, NO_x, and Hg) are effective w.e.f. 31.12.2022, 31.12.2023, and 31.12.2024 for Category A, B, and C TPPs, respectively. Whereas, the prescribed SO₂ emission standards/norms shall be effective w.e.f. 31.12.2027, 31.12.2028, and 31.12.2029 for Category A, B, and C TPPs, respectively. The enforcement of these standards shall control the emissions from TPPs into the atmosphere. Furthermore, Thermal Power Plants (TPPs) are regulated through grant of Consent to Establish (CTE) and/or Consent to Operate (CTO) by the concerned SPCBs/PCCs under the Water Act and the Air Act, under which periodic monitoring and inspections of industries are conducted by the concerned SPCBs/PCCs to check and ensure compliance of the conditions prescribed in CTE/CTO.

13. That the averments made in Para 9 under Fact of the Case are related to the Centre for Research on Energy and Clean Air (CREA) study dated 15.11.2015 regarding SO₂ emissions from TPPs in Delhi-NCR region. It is respectfully submitted that the emission standards, including for parameter SO₂ in Thermal Power Plants, have been notified by MoEF&CC vide Notification dated 07.12.2015, and its amendments vide Notification



dated 31.03.2021, 05.09.2022, 30.12.2024, and 11.07.2025. It is relevant to mention that as per the MoEF&CC's Notification dated 11.07.2025, the compliance of prescribed SO₂ emission standards is mandatory for the non-retiring Category 'A' Thermal Power Plants (TPPs), including TPPs located within 10 km radius of NCR. Further, the time limit prescribed for compliance of the prescribed SO₂ emission standards has also been made more stringent for Category 'A' TPPs (up to 31.12.2027) than the time limits prescribed to Category 'B' (up to 31.12.2028) and 'C' (up to 31.12.2029) TPPs. As provided earlier, a copy of the aforesaid Notification and its amendments are attached as Annexure-A.

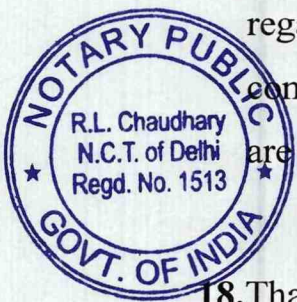
14. That the averments made in Para 10 under Fact of the Case are related to directions dated 16.04.2018 issued by CPCB under Section 5 of the Environment (Protection) Act, 1986, for Captive Power Plants in Tamil Nadu regarding compliance of emission standards notified in Environment Protection Rules Amendment Notification dated 07.12.2015. It is respectfully submitted that the said directions were issued to Captive Power Plants (CPPs) located in various States/UTs of the country based on the list of CPPs received by CPCB from the concerned State Pollution Control Board (SPCB)/Pollution Control Committee(PCC), for ensuring compliance with the prescribed emission standards, as notified by MoEF&CC vide Notification dated 07.12.2015. Subsequent to the issuance of said directions by CPCB, MoEF&CC has issued amendment Notifications dated 31.03.2021, 05.09.2022, 30.12.2024, and 11.07.2025 regarding extension of timelines for compliance of emission standards in thermal power plants.



15. That the averments made in Para 11 under the Facts of the Case are related to the Office Memorandum dated 19.11.2018 of MoEF&CC regarding standardization of conditions in the Environmental Clearance for Thermal Power Plants on FGD system and to meet SO₂ emission standards, and do not require any response from this answering respondent. The copy of the Office Memorandum is attached as **Annexure-B**.

16. That the averments made in para 12 & 13 are related to a health aspect of air pollution. It is humbly submitted that air pollution is one of the factors affecting respiratory ailments and associated diseases. Health effects of air pollution are a synergistic manifestation of factors, which include food habits, occupational habits, socio-economic status, medical history, immunity, heredity, etc., of the individuals.

17. That the averments made in Para 14 are related to "The Energy and Resources Institute" (TERI) analysis, mentioning that one of the major sources of air pollution in India is the coal-fired power generation. In this regard, it is humbly submitted that the details of the measures taken to control emissions from thermal power plants stated under Para 12 above are reiterated and not repeated for the sake of brevity.

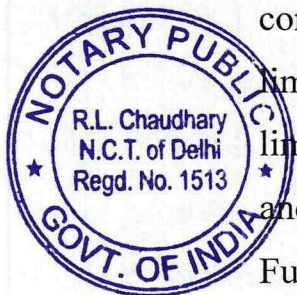


18. That the averments made in Para 15 are related to a report of the Centre for Financial Accountability (CFA) alleging that the said report highlights that 14 out of 15 top SO₂ emission hotspots from coal/power generation industry across the world are in India. In this regard, it is humbly submitted that the applicant's claim/statement is factually incorrect and misrepresents the data highlighted in the cited report of CFA. The cited report of Centre for Financial Accountability (CFA) outlines thermal power plants as being

"marked with a high rate of Carbon, Sulphur oxide, Nitrogen, particulate matter emissions" however, it does not include a global ranking of SO₂ emission hotspots. As regards measures taken to control emissions from thermal power plants, the statements made under Para 12 above are reiterated and not repeated for the sake of brevity.

19. That the averments made in Para 16 under the Facts of the Case are related to an advisory issued by the Central Electricity Authority (CEA) on FGD technology selection, hence requires no comments from this answering respondent and may suitably be answered by the concerned respondent.

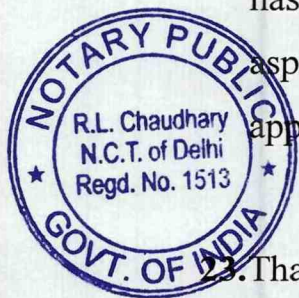
20. That the averments made in Para 17 and 19 under the Facts of the Case are related to the status of implementation of SO₂ emission control measures/FGD to comply with the prescribed SO₂ emission standards and the SO₂ emission concentration by different TPPs (with and without FGD) across the country, which was provided by the Ministry of Power in the Rajya Sabha in response to a question. The applicant has raised concerns about the concentration of SO₂ emission from TPPs without FGD. In this regard, it is humbly submitted that emission standards prescribed by the MoEF&CC vide notification dated 07.12.2015 shall be complied with by the thermal power plants within the prescribed time limits. As per the MoEF&CC's Notification dated 11.07.2025, the time limits for compliance with the prescribed SO₂ norms by Category A, B, and C TPPs are up to 31.12.2027, 31.12.2028 and 31.12.2029, respectively. Further, in reference to the applicability of SO₂ emission standards amended vide MoEF&CC's notification dated 11.07.2025, it is humbly submitted that the said review of the SO₂ emission standards has been done by the Central Government based on recommendations of multiple



scientific studies and expert organizations, which have been outlined under Para 5 above, and are not being reiterated here for the sake of brevity.

21. That the averments made in Para 18 under the Facts of the Case relate to a specific condition given by MoEF&CC in prior Environmental Clearance to Haryana Power Generation Corporation Limited dated 20.01.2025. It is respectfully submitted that Environmental Clearance for Expansion of existing 2x300 MW coal based thermal power unit by installing 1x800 MW supercritical unit at "Deen Bandhu Chhotu Ram Thermal Power Plant (DCRTPP) by M/s. Haryana Power Generation Corporation Limited, Tehsil Jagadhri, District Yamuna Nagar, Haryana was granted by MoEF&CC on 20.01.2025, hence requires no comments from this answering respondent and may suitably be answered by the concerned respondent.

22. That the averments made in Para 20 under the Facts of the Case are related to information on the FGD technology provider. In this regard, it is respectfully submitted that the MoEF&CC Notification dated 11.07.2025 has been issued with due consideration and examination of all relevant aspects, and accordingly, timelines have been prescribed for the applicability of Sulphur dioxide standards in thermal power plants.



23. That the averments made in Para 21 under the Facts of the Case are related to a newspaper report regarding the halting of FGD systems at NTPC Singrauli (Uttar Pradesh), a Category 'C' TPP, and may be suitably answered by the concerned respondent.

24. That the averments made in Para 22 under the Facts of the Case are related to the applicant challenging the MoEF&CC Notification No. G.S.R. 465(E) dated 11.07.2025 under Article 32 of the Constitution of India and seeking appropriate directions and writs and which is under consideration before this Hon'ble Tribunal for adjudication.

25. That with respect to averments made in the OA under the heading 'Grounds' and 'Interim Relief', it is humbly submitted that the submissions made in the preceding paragraphs of this reply are reiterated and are not repeated herein for the sake of brevity.

26. No comments are offered by the answering respondent herein over the averments made in paragraphs under the heading 'Limitation' and 'Jurisdiction' clause of the OA.

27. That, in view of the above, it is most respectfully prayed that this Hon'ble National Green Tribunal may be pleased to take this affidavit on record and pass such order(s)/direction(s) as may be deemed just and proper in the facts and circumstances of the case. This Answering respondent i.e. CPCB, shall abide by the order(s) or direction(s) passed by this Hon'ble Tribunal in the instant OA.




Praseon Gargava
Scientist 'F'
Central Pollution Control Board
24.06.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 588/2025**

IN THE MATTER OF:

Sanjay Sharan

.....Applicant

Vs.

Ministry of Environment Forest and Climate Change

.....Respondents

AFFIDAVIT

I, Prasoon Gargava, in the capacity of Scientist 'F' having office at Parivesh Bhawan, Central Pollution Control Board (CPCB), East Arjun Nagar, Delhi, the Respondent No. 3, do hereby solemnly affirm and sincerely state as follows: -

1. That I, the deponent herein, is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions, the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



P. Gargava

DEPONENT

प्रसून गार्गव / Prasoon Gargava
वैज्ञानिक 'एफ' एवं प्रभाग प्रमुख (आई.पी.सी.-II) / Scientist 'F' & Divisional Head (IPC-II)
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

I, Prasoon Gargava, working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032, the Respondent No. 3, herein do hereby verify that the contents above are true and correct to the best of my knowledge, information and belief.

Verified at Delhi on this the day of 24 JUN, 2026.



ATTESTED

NOTARY PUBLIC
GOVT. OF INDIA

24 JUN 2026

DEPONENT

प्रसून गार्गव / Prasoon Gargava
 वैज्ञानिक 'एफ' एवं प्रभाग प्रमुख (आई.पी.सी.-II) / Scientist 'F' & Divisional Head (IPC-II)
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (M/o Environment, Forest & Climate Change, Govt. of India)
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 2620]

नई दिल्ली, मंगलवार, दिसम्बर 8, 2015/अग्रहायण 17, 1937

No. 2620]

NEW DELHI, TUESDAY, DECEMBER 8, 2015/AGRAHAYANA 17, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय**अधिसूचना**

नई दिल्ली, 7 दिसम्बर, 2015

का.आ. 3305(अ).— केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :—

1.(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2015 है।

(2) ये उनके राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में,—

(क) क्रम सं. 5 और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित क्रम सं. और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :—

क्रम सं.	उद्योग	मापदंड	मानक
1	2	3	4
5क	ताप विद्युत संयंत्र (जल उपभोग सीमा)	जल उपभोग	1. एक बार शीतलन (ओटीसी) के माध्यम से सभी संयंत्र शीतलन टावरों (सीटी) को प्रतिष्ठापित करेंगे और अधिसूचना की तारीख से दो वर्ष की अवधि के भीतर अधिकतम 3.5m ³ /MWh के विनिर्दिष्ट जल उपभोग को हासिल करेंगे।

			II. सभी विद्यमान सीटी-आधारित संयंत्र $3.5\text{m}^3/\text{MWh}$ इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष के भीतर अधिकतम $3.5\text{m}^3/\text{MWh}$ तक के विनिर्दिष्ट जल उपभोग को कम करेंगे। III. जनवरी, 2017 के पश्चात् प्रतिष्ठापित किए जाने वाले नए संयंत्र अधिकतम $2.5\text{m}^3/\text{MWh}$ तक के विनिर्दिष्ट जल उपभोग को पूरा करेंगे और शून्य जल दुर्व्यय को हासिल करेंगे।
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(ख) क्रम सं. 25 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम सं. और प्रविष्टियां रखी जाएंगी, अर्थात् :—

क्रम सं.	उद्योग	मापदंड	मानक
1	2	3	4
		विवक्त पदार्थ	$100\text{ mg}/\text{Nm}^3$
		सल्फर डायोक्साइड (SO_2)	$600\text{ mg}/\text{Nm}^3$ (500 मेगावाट से कम क्षमता की इकाईयों से लघु इकाईयां) $200\text{ mg}/\text{Nm}^3$ (500 मेगावाट और उससे अधिक क्षमता की इकाईयां)
		नाइट्रोजन के आक्साइड (NO_x)	$300\text{ mg}/\text{Nm}^3$
		पारा (Hg)	$0.03\text{ mg}/\text{Nm}^3$ (500 मेगावाट और उससे अधिक क्षमता की इकाईयां)
		1 जनवरी, 2003 के पश्चात् 31 दिसंबर, 2016* तक प्रतिष्ठापित टीपीपी (इकाईयां)	
		विवक्त पदार्थ	$50\text{ mg}/\text{Nm}^3$
		सल्फर डायोक्साइड (SO_2)	$600\text{ mg}/\text{Nm}^3$ (500 मेगावाट से कम क्षमता की इकाईयों से लघु इकाईयां) $200\text{ mg}/\text{Nm}^3$ (500 मेगावाट और उससे अधिक क्षमता की इकाईयां)
		नाइट्रोजन के आक्साइड (NO_x)	$300\text{ mg}/\text{Nm}^3$
		पारा (Hg)	$0.03\text{ mg}/\text{Nm}^3$
		1 जनवरी, 2017** से प्रतिष्ठापित टीपीपी (इकाईयां)	
		विवक्त पदार्थ	$30\text{ mg}/\text{Nm}^3$
		सल्फर डायोक्साइड (SO_2)	$100\text{ mg}/\text{Nm}^3$
		नाइट्रोजन के आक्साइड	$100\text{ mg}/\text{Nm}^3$

	(NOx)	
	पारा (Hg)	0.03 mg/Nm ³

* टीपीपी (इकाईयां) इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष के भीतर परिसीमाओं को पूरा करेंगी।

** इसके अंतर्गत सभी टीपीपी (इकाईयां) हैं, जिन्हें पर्यावरणीय निकासी प्रदान की गई है और संनिर्माण के अधीन है।

[फा. सं. क्यू-15017/40/2007-सीपीडब्ल्यू]

डा. राशिद हसन, सलाहकार

टिप्पण :- मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में सं. का.आ. 844(अ) 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका पश्चातवर्ती का.आ. 433(अ) तारीख 18 अप्रैल, 1987 ; सा.का.नि. 176(अ) तारीख 2 अप्रैल, 1996; सा.का.नि. 97 (अ), तारीख 18 फरवरी, 2009 ; सा.का.नि. 149(अ) तारीख 4 मार्च, 2009 ; सा.का.नि. 543(अ) तारीख 22 जुलाई, 2009 ; सा.का.नि. 739(अ) तारीख 9 सितम्बर, 2010 ; सा.का.नि. 809(अ) तारीख 4 अक्टूबर, 2010, सा.का.नि. 215(अ) तारीख 15 मार्च, 2011 ; सा.का.नि. 221(अ) तारीख 18 मार्च, 2011 ; सा.का.नि. 354(अ) तारीख 2 मई, 2011 ; सा.का.नि. 424(अ) तारीख 1 जून, 2011 ; सा.का.नि. 446(अ) तारीख 13 जून, 2011 ; सा.का.नि. 152(अ) तारीख 16 मार्च, 2012 ; सा.का.नि. 266(अ) तारीख 30 मार्च, 2012 ; सा.का.नि. 277(अ) तारीख 31 मार्च, 2012; सा.का.नि. 820(अ) तारीख 9 नवम्बर, 2012 ; सा.का.नि. 176(अ) तारीख 18 मार्च, 2013 ; सा.का.नि. 535(अ) तारीख 7 अगस्त, 2013 ; सा.का.नि. 771(अ) तारीख 11 दिसम्बर, 2013 ; सा.का.नि. 2(अ) तारीख 2 जनवरी, 2014 ; सा.का.नि. 229(अ) तारीख 28 मार्च, 2014 ; सा.का.नि. 232(अ) तारीख 31 मार्च, 2014 ; सा.का.नि. 325(अ) तारीख 7 मई, 2014, सा.का.नि. 612(अ) तारीख 25 अगस्त, 2014 और अन्तिम संशोधन सा.का.नि. 789(अ) तारीख 11 नवम्बर, 2014 किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 7th December, 2015

S.O. 3305(E).— In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2015.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule – I, -

(a) after serial number 5 and entries relating thereto, the following serial number and entries shall be inserted, namely:—

Sr. No.	Industry	Parameter	Standards
1	2	3	4
“5A.	Thermal Power Plant (Water consumption limit)	Water consumption	I. All plants with Once Through Cooling (OTC) shall install Cooling Tower (CT) and achieve specific water consumption upto maximum of 3.5m ³ /MWh within a period

			of two years from the date of publication of this notification. II. All existing CT-based plants reduce specific water consumption upto maximum of 3.5m³/MWh within a period of two years from the date of publication of this notification. III. New plants to be installed after 1st January, 2017 shall have to meet specific water consumption upto maximum of 2.5 m³/MWh and achieve zero waste water discharged”;
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(b) for serial number 25, and the entries related thereto, the following serial number and entries shall be substituted, namely:-

Sr. No.	Industry	Parameter	Standards
1	2	3	4
“25.	Thermal Power Plant	TPPs (units) installed before 31st December, 2003*	
		Particulate Matter	100 mg/Nm ³
		Sulphur Dioxide (SO ₂)	600 mg/Nm ³ (Units Smaller than 500MW capacity units) 200 mg/Nm ³ (for units having capacity of 500MW and above)
		Oxides of Nitrogen (NO _x)	600 mg/Nm ³
		Mercury (Hg)	0.03 mg/Nm ³ (for units having capacity of 500MW and above)
		TPPs (units) installed after 1st January,2003, upto 31st December, 2016*	
		Particulate Matter	50 mg/Nm ³
		Sulphur Dioxide (SO ₂)	600 mg/Nm ³ (Units Smaller than 500MW capacity units) 200 mg/Nm ³ (for units having capacity of 500MW and above)
		Oxides of Nitrogen (NO _x)	300 mg/Nm ³
		Mercury (Hg)	0.03 mg/Nm ³
		TPPs (units) to be installed from 1st January, 2017**	
		Particulate Matter	30 mg/Nm ³
		Sulphur Dioxide (SO ₂)	100 mg/Nm ³
		Oxides of Nitrogen (NO _x)	100 mg/Nm ³
		Mercury (Hg)	0.03 mg/Nm ³

*TPPs (units) shall meet the limits within two years from date of publication of this notification.

**Includes all the TPPs (units) which have been accorded environmental clearance and are under construction”.

[F. No. Q-15017/40/2007-CPW]

Dr. RASHID HASAN, Advisor

Note: - The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and subsequently amended *vide* the following notifications:—

S.O. 433(E), dated 18th April 1987; G.S.R. 176(E) dated 2nd April, 1996; G.S.R. 97(E), dated the 18th February, 2009; G.S.R. 149(E), dated the 4th March, 2009; G.S.R. 543(E), dated 22nd July, 2009; G.S.R. 739(E), dated the 9th September, 2010; G.S.R. 809(E), dated, the 4th October, 2010; G.S.R. 215(E), dated the 15th March, 2011; G.S.R. 221(E), dated the 18th March, 2011; G.S.R. 354(E), dated the 2nd May, 2011; G.S.R. 424(E), dated the 1st June, 2011; G.S.R. 446(E), dated the 13th June, 2011; G.S.R. 152(E), dated the 16th March, 2012; G.S.R. 266(E), dated the 30th March, 2012; and G.S.R. 277(E), dated the 31st March, 2012; and G.S.R. 820(E), dated the 9th November, 2012; G.S.R. 176(E), dated the 18th March, 2013; G.S.R. 535(E), dated the 7th August, 2013; G.S.R. 771(E), dated the 11th December, 2013; G.S.R. 2(E), dated the 2nd January, 2014; G.S.R. 229(E), dated the 28th March, 2014; G.S.R. 232(E), dated the 31st March, 2014; G.S.R. 325(E), dated the 07th May, 2014, G.S.R. 612(E), dated the 25th August, 2014 and lastly amended *vide* notification G.S.R. 789(E), dated 11th November, 2014.



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 590]

नई दिल्ली, सोमवार, मार्च 7, 2016/फाल्गुन 17, 1937

No. 590]

NEW DELHI, MONDAY, MARCH 7, 2016/ PHALGUNA 17, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

शुद्धिपत्र

नई दिल्ली, 7 मार्च, 2016

का.आ. 682(अ).—भारत के राजपत्र में प्रकाशित पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सा.का.नि. 3305(अ) तारीख 7 दिसंबर, 2015 द्वारा अधिसूचित पर्यावरण (संरक्षण) संशोधन नियम, 2015 के अंतर्गत आने वाली नीचे उल्लिखित प्रविष्टियों को निम्न पढ़ें:

1. पृष्ठ सं. 2, क्रम सं. 25, पंक्ति सं. 2 के नीचे सारणी में स्तम्भ 3 और 4 में “31 दिसंबर, 2003 से पहले संस्थापित टीपीपी (इकाईयां)”
2. पृष्ठ सं. 2, क्रम सं. 25, पंक्ति सं. 6 की सारणी के स्तम्भ 4 में “300 mg/Nm³” के स्थान पर “600 mg/Nm³” पढ़ें
3. पृष्ठ सं. 2, क्रम सं. 25, पंक्ति सं. 8 की सारणी के स्तम्भ 3 और 4 में “1 जनवरी, 2003” के स्थान पर “1 जनवरी, 2004” पढ़ें

[फा.सं. क्यू.15017/40/2007-सीपीडब्ल्यू]

डा. राशिद हसन, सलाहकार

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**CORRIGENDUM**

New Delhi, the 7th March, 2016

S.O. 682(E).—In the notification of the Government of India in the Ministry of Environment, Forest and Climate Change vide number S.O. 3305(E), dated the 7th December, 2015, published in the Gazette of India, Part II, Section 3, Sub-section (ii), in page 4, in the Table, against serial number 25, for “1st January, 2003” substitute “1st January, 2004”.

[F.No. Q-15017/40/2007-CPW]

Dr. RASHID HASAN, Advisor

भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 435]

नई दिल्ली, शुक्रवार, जून 29, 2018/आषाढ़ 8, 1940

No. 435]

NEW DELHI, FRIDAY, JUNE 29, 2018/ASHADHA 8, 1940

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय**अधिसूचना**

नई दिल्ली, 28 जून, 2018

सा.का.नि. 593 (अ).— भारत के राजपत्र, असाधारण में भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की दिनांक 16 अक्टूबर, 2017 की अधिसूचना संख्या सा.का.नि. 3337 (अ) के द्वारा एक प्रारूप अधिसूचना प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों, जिनके उससे प्रभावित होने की संभावना थी, से उस तारीख से जिसकी उक्त अधिसूचना की राजपत्र की प्रतियां जन-साधारण को उपलब्ध कराई गई थीं, साठ दिन की अवधि के भीतर आपत्तियां और सुझाव मांगे गए थे।

और, राजपत्र की प्रतियां दिनांक 16 अक्टूबर, 2017 को जन-साधारण को उपलब्ध कराई गई थीं।

और, केंद्र सरकार द्वारा इस प्रारूप अधिसूचना के प्रत्युत्तर में सभी व्यक्तियों और पक्षों से प्राप्त सभी आपत्तियों और सुझावों पर विधिवत् रूप से विचार किया गया है।

अतः अब, पर्यावरण (संरक्षण) नियम, 1986 के नियम (5) के उप नियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केंद्र सरकार, एतद्वारा पर्यावरण (संरक्षण) नियम, 1986 में और संशोधन करने के लिए निम्नलिखित संशोधन करती है, अर्थात्:—

- (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2018 है।
- (2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।
- पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में,—

(क) स्तंभ 4 में क्रम संख्या 5क के सामने, मद 3 के स्थान पर निम्नलिखित मद रखी जाएगी, अर्थात्:—

“III. विनिर्दिष्ट जल उपभोग, तारीख 1 जनवरी, 2017 के पश्चात् संस्थापित किए गए नए संयंत्र के लिए 3.0 मी³/एमडब्ल्यूएच से अधिकतम नहीं होगा और ये संयंत्र शून्य अपशिष्ट जल बहाव को हासिल करेंगे।”

(ख) क्रम संख्या 5 क और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्या और प्रविष्टियों को अंतःस्थापित किया जाएगा, अर्थात्:-

क्रम सं	उद्योग	पैरामीटर	मानक
1	2	3	4
"5ख	तापीय विद्युत संयंत्र (जल उपभोग सीमा समुद्री जल का प्रयोग)	जल उपभोग	उपरोक्त क्रम सं 5क में स्तंभ 4 में मद I से III समुद्री जल का प्रयोग करने वाले तापीय विद्युत संयंत्र पर लागू नहीं होगा";

(ग) क्रम सं 25 में, निम्नलिखित टिप्पण अंतःस्थापित किया जाएगा, अर्थात्:—

"टिप्पण : सल्फर डाइआक्साइड, नाइट्रोजन और धूल-कण के लिए सभी मानीटर किए गए मान को शुष्क आधार पर 6% आक्सीजन के लिए संशोधित किया जाएगा।";

(घ) क्रम सं 33 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्या और प्रविष्टियों को अंतःस्थापित किया जाएगा:-

क्रम सं	उद्योग	पैरामीटर	मानक
1	2	3	4
"33क	आर्द्र-फ्लू गैस डीसल्फ्युराईजेशन (एफजीडी) के साथ तापीय विद्युत संयंत्र	चिमनी की ऊंचाई/मीटर में सीमा	विद्युत उत्पादन क्षमता: 100 मेगावाट और अधिक एच= 6.902 (क्यू x 0.277) ^{0.555} अथवा 100 मीटर न्यूनतम 100 मेगावाट से कम एच= 6.902 (क्यू x 0.277) ^{0.555} अथवा 30 मीटर जो भी अधिक हो"; क्यू=सल्फर डाइआक्साइड की कि.ग्रा./उत्सर्जन दर" एच= मीटर में भैतिक स्टाक ऊंचाई।" "चिमनी से जुड़ी सभी यूनिटों का योग टिप्पणी : ये मानक कोयला/लिग्नाइट आधारित तापीय विद्युत संयंत्रों पर लागू होंगे।

[फा. सं. क्यू-15017/40/2007-सीपीडब्ल्यू]]

डॉ. ए. सेंथिल वेल, वैज्ञानिक 'जी'

टिप्पण : मूल नियम के राजपत्र असाधारण, भाग II, खंड 3, उपखंड (i) का.आ. 844 (अ) तारीख 19 नवम्बर, 1986 द्वारा प्रकाशित किया गया था और पिछली बार अधिसूचना सा.का.नि. 568 (अ) दिनांक 18 जून, 2018 के द्वारा संशोधित किया गया।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**NOTIFICATION**

New Delhi, the 28th June, 2018

G.S.R. 593 (E).—Whereas, a draft notification, for Thermal Power Plants was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the erstwhile Ministry of Environment, Forest and Climate Change number G.S.R. 3337(E), dated the 16th October, 2017, inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the dated on which copies of the Gazette containing the said notification were made available to the public;

And Whereas, copies of the Gazette were made available to the public on the 16th October, 2017;

And Whereas, all objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:-

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2018.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986, in Schedule-I,-
(a) against serial number 5A, in column 4, for item III, the following item shall be substituted, namely:-
“III. Specific water consumption shall not exceed maximum of 3.0 m³/MWh for new plants installed after the 1st January, 2017 and these plants shall also achieve zero waste water discharge.”;
(b) after serial number 5A and the entries relating thereto, the following serial number and entries shall be inserted, namely:-

Sl. No.	Industry	Parameter	Standards
1	2	3	4
“5B.	Thermal Power Plant (water consumption limit) using sea water	Water consumption	Items I to III in column 4 in serial number 5A above shall not be applicable to the Thermal Power Plants using sea water”;

- (c) in serial number 25, the following Note shall be inserted, namely:—

“**Note:** All monitored values for SO₂, NO_x and Particulate Matter shall be corrected to 6% Oxygen, on dry basis”;

- (d) after serial number 33 and the entries relating thereto, the following serial number and entries shall be inserted, namely:—

Sl. No.	Industry	Parameter	Standards
1	2	3	4

“33A.	Thermal Power Plants with wet Flue Gas Desulphurization (FGD)	Stack Height/Limit in Meters	Power generation capacity: 100 MW and above $H=6.902(QX0.277)^{0.555}$ or 100 m minimum Less than 100 MW $H=6.902(QX0.277)^{0.555}$ or 30 m whichever is more”; Q = Emission rate of SO₂ in kg/hr* H = Physical stack height in meter *total of the all Unit’s connected to stack Note: These standards shall apply to coal / lignite based Thermal Power Plants.”.
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[F. No. Q-15017/40/2007-CPW]

DR. A. SENTHIL VEL, Scientist ‘G’

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844 (E), dated the 19th November, 1986 and last amended *vide* notification number G.S.R. 263(E), dated the 22nd March, 2018.

RAKESH
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भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-22102020-222659
CG-DL-E-22102020-222659

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 540]
No. 540]

नई दिल्ली, बृहस्पतिवार, अक्तूबर 22, 2020/आश्विन 30, 1942
NEW DELHI, THURSDAY, OCTOBER 22, 2020/ASVINA 30, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय अधिसूचना

नई दिल्ली, 19 अक्तूबर, 2020

सा.का.नि. 662(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1.(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2020 है।

(2) ये उनके राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में,—

क्र. सं. 25 के सामने, “जनवरी, 2003 के पश्चात् 31 दिसंबर, 2016 तक प्रतिष्ठापित टीपीपी (इकाईयां)”, शीर्ष के अधीन, नाइट्रोजन के आक्साइड (NO_x) के संबंध में, “ 300 mg/Nm³”, अंकों और अक्षरों के स्थान पर, स्तंभ 4 में, “450 mg/Nm³”, अंक और अक्षर रखे जाएंगे।

[फा.सं. क्यू-15017/40/2007-सीपीडब्ल्यू]

जिगमेत टक्पा, संयुक्त सचिव

टिप्पण :—मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में सं. का.आ. 844(अ) 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सा.का.नि. 48 (अ), तारीख 24 जनवरी, 2020 द्वारा किया गया।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 19th October, 2020

G.S.R. 662(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2020.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986, in Schedule – I, -

against S. No. 25, under the heading “TPPs (units) installed after 1st January, 2003, upto 31st December, 2016”, in respect of Oxides of Nitrogen (NO_x), for figure and letters “300 mg/Nm³” in column 4, the figure and letters “450 mg/Nm³” shall be substituted.

[F. No. Q-15017/40/2007-CPW]

JIGMET TAKPA, Joint Secretary

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* notification G.S.R. 48(E), dated the 24th January, 2020.



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-01042021-226335
CG-DL-E-01042021-226335

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 192]

नई दिल्ली, बृहस्पतिवार, अप्रैल 1, 2021/चैत्र 11, 1943

No. 192]

NEW DELHI, THURSDAY, APRIL 1, 2021/CHAITRA 11, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 31 मार्च, 2021

सा.का.नि. 243(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2021 है।

(2) ये नियम राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची-1, के क्रम संख्यांक 25 में, “*टीपीपी (इकाईयां) इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष के भीतर सीमाओं को पूरा करेंगी”, अक्षरों, कोष्ठकों और शब्दों के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात् :-

“(i) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, विद्युत मंत्रालय, केन्द्रीय विद्युत प्राधिकरण (सीईए) और केन्द्रीय प्रदूषण नियंत्रण बोर्ड के प्रतिनिधियों से मिलकर बने कार्य बल का गठन केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) द्वारा सारणी-1 में यथाविनिर्दिष्ट तीन प्रवर्गों में सारणी-1 के स्तंभ (4) में यथाविनिर्दिष्ट समय सीमा के भीतर उत्सर्जन मानदंडों के अनुरूप होने के लिए उनकी अवस्थिति के आधार पर तापीय विद्युत संयंत्रों के प्रवर्गीकरण हेतु किया जाएगा, अर्थात् :-

सारणी-1

क्र.सं.	प्रवर्ग	अवस्थिति/स्थान	अनुपालन के लिए समय सीमाएं	
			निवृत्त नहीं होने वाली इकाईयां	निवृत्त होने वाली इकाईयां
(1)	(2)	(3)	(4)	(5)
1	प्रवर्ग क	10 लाख से अधिक जनसंख्या वाले राष्ट्रीय राजधानी क्षेत्र या शहरों की 10 किलोमीटर की परिधि के भीतर 1	31 दिसम्बर, 2022 तक	31 दिसम्बर, 2022 तक
2	प्रवर्ग ख	गंभीर रूप से प्रदूषित क्षेत्रों या गैर प्राप्ति शहरों की 10 किलोमीटर की परिधि के भीतर 2	31 दिसम्बर, 2023 तक	31 दिसम्बर, 2025 तक
3	प्रवर्ग ग	प्रवर्ग क और ख में सम्मिलित से भिन्न	31 दिसम्बर, 2024 तक	31 दिसम्बर, 2025 तक

¹ भारत की 2011 की जनगणना के अनुसार।

² सीपीसीबी द्वारा यथापरिभाषित।

(ii) सारणी-1 के स्तंभ (5) में यथाविनिर्दिष्ट तारीख के पूर्व निवृत्त होने के लिए घोषित तापीय विद्युत संयंत्र से, उस स्थिति में जहां ऐसे संयंत्र उनके निवृत्त होने के आधार पर छूट के लिए सीपीसीबी और सीईए को एक प्रतिज्ञान प्रस्तुत करते हैं, विनिर्दिष्ट मानदंडों को पूर्ण करने की अपेक्षा नहीं की जाएगी:

परन्तु ऐसे संयंत्रों से, उस स्थिति में जहां उनका प्रचालन प्रतिज्ञान में यथाविनिर्दिष्ट तारीख से आगे जारी रहता है, जनित विद्युत के प्रति यूनिट पर 0.20 रुपए की दर से पर्यावरण प्रतिकर उद्धृति किया जाएगा;

(iii) निवृत्त नहीं होने वाले तापीय विद्युत संयंत्र से, सारणी-1 के स्तंभ (4) में यथाविनिर्दिष्ट तारीख के पश्चात्, सारणी-2 में विनिर्दिष्ट दरों के अनुसार पर्यावरण प्रतिकर उद्धृति किया जाएगा, अर्थात् :-

सारणी-2

समय-सीमा से आगे गैर अनुपालन प्रचालन	पर्यावरणीय प्रतिकर (रुपए प्रति यूनिट जनित विद्युत)		
	प्रवर्ग क	प्रवर्ग ख	प्रवर्ग ग
0-180 दिवस	0.10	0.07	0.05
181-365 दिवस	0.15	0.10	0.075
366 दिवस और अधिक	0.20	0.15	0.10"

[फा.सं. क्यू-15017/40/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, संयुक्त सचिव

टिप्पण: मूल नियम, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में अधिसूचना संख्या का.आ. 844(अ), तारीख 19 नवम्बर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना संख्या सा.का.नि. 662(अ), तारीख 19 अक्तूबर, 2020 द्वारा किया गया।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 31st March, 2021

G.S.R. 243(E).—In exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2021.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule – I, in serial number 25 for letters, brackets and words “*TPPs (units) shall meet the limits within two years from date of publication of this notification”, the following shall be substituted, namely: -

“* (i) A task force shall be constituted by Central Pollution Control Board (CPCB) comprising of representative from Ministry of Environment and Forest and Climate Change, Ministry of Power, Central Electricity Authority (CEA) and CPCB to categorise thermal power plants in three categories as specified in the Table-I on the basis of their location to comply with the emission norms within the time limit as specified in column (4) of the Table-I, namely: -

Table-I

Sl. No.	Category	Location/area	Timelines for compliance	
			Non retiring units	Retiring units
(1)	(2)	(3)	(4)	(5)
1	Category A	Within 10 km radius of National Capital Region or cities having million plus population ¹ .	Upto 31 st December 2022	Upto 31 st December 2022
2	Category B	Within 10 km radius of Critically Polluted Areas ² or Non-attainment cities ²	Upto 31 st December 2023	Upto 31 st December 2025
3	Category C	Other than those included in category A and B	Upto 31 st December 2024	Upto 31 st December 2025

¹ As per 2011 census of India.

² As defined by CPCB.

(ii) the thermal power plant declared to retire before the date as specified in column (5) of Table-I shall not be required to meet the specified norms in case such plants submit an undertaking to CPCB and CEA for exemption on ground of retirement of such plant:

Provided that such plants shall be levied environment compensation at the rate of rupees **0.20** per unit electricity generated in case their operation is continued beyond the date as specified in the Undertaking;

(iii) there shall be levied environment compensation on the non-retiring thermal power plant, after the date as specified in column (4) of Table-I, as per the rates specified in the Table-II, namely:-

Table-II

Non-Compliant operation beyond the Timeline	Environmental Compensation (Rs. per unit electricity generated)		
	Category A	Category B	Category C
0-180 days	0.10	0.07	0.05
181-365 days	0.15	0.10	0.075
366 days and beyond	0.20	0.15	0.10. ”

[F. No. Q-15017/40/2007-CPW]

NARESH PAL GANGAWAR, Jt. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number S.O. 844(E), dated the 19th November, 1986 and lastly amended vide notification G.S.R. 662(E), dated the 19th October, 2020.



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-05092022-238614
CG-DL-E-05092022-238614

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 603]

नई दिल्ली, सोमवार, सितम्बर 5, 2022/भाद्र 14, 1944

No. 603]

NEW DELHI, MONDAY, SEPTEMBER 5, 2022/BHADRA 14, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 5 सितम्बर, 2022

सा.का.नि. 682(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) दूसरा संशोधन नियम, 2022 है।

(2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 के क्रम सं. 25 में, “*(i) सारणी 1” के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :-

सारणी-1

क्रम सं.	प्रवर्ग	अवस्थान/क्षेत्र	अनुपालन के लिए समय-सीमा (निवृत्त न होने वाली इकाइयां)		अनुपालन से छूट के लिए इकाइयों को निवृत्त करने की अंतिम तारीख	
			SO ₂ उत्सर्जन से भिन्न पैरामीटर	SO ₂ उत्सर्जन	SO ₂ उत्सर्जन से भिन्न पैरामीटर	SO ₂ उत्सर्जन
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	प्रवर्ग क	राष्ट्रीय राजधानी क्षेत्र या 10 लाख से	31 दिसंबर,	31 दिसंबर,	31 दिसंबर,	

		अधिक जनसंख्या वाले शहरों ¹ की दस किलोमीटर की परिधि के भीतर।	2022 तक	2024 तक	2022 तक	31 दिसंबर, 2027 तक
2.	प्रवर्ग ख	गंभीर रूप से प्रदूषित क्षेत्रों ¹ की या गैर-प्राप्ति शहरों ² की दस किलोमीटर के अर्धव्यास के भीतर	31 दिसंबर, 2023 तक	31 दिसंबर, 2025 तक	31 दिसंबर, 2025 तक	
3.	प्रवर्ग ग	प्रवर्ग क और ख में सम्मिलित से भिन्न	31 दिसंबर, 2024 तक	31 दिसंबर, 2026 तक	31 दिसंबर, 2025 तक	

1 भारत की 2011 की जनगणना के अनुसार

2 केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथा-परिभाषित।

3. “(ii)” के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :--

‘(ii)(क) सारणी 1 के स्तंभ (6) में यथा-विनिर्दिष्ट तारीख से पूर्व निवृत्त होने के लिए घोषित तापीय विद्युत संयंत्र से, ऐसे संयंत्रों द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड और केन्द्रीय विद्युत प्राधिकरण को ऐसे संयंत्र द्वारा निवृत्त होने के आधार पर छूट के लिए वचनबद्ध प्रस्तुत करने की दशा में SO₂ उत्सर्जन से भिन्न पैरामीटर के लिए विनिर्दिष्ट मानकों को पूरा करने की अपेक्षा नहीं होगी:

परंतु ऐसे संयंत्रों पर सारणी 1 के स्तंभ (4) में यथा-विनिर्दिष्ट तारीख से उनके द्वारा वचनबद्ध में यथा-विनिर्दिष्ट तारीख से आगे जारी रहता है, उनके प्रचालन की दशा में जनित विद्युत की प्रति इकाई पर 0.40 रुपए की दर से पर्यावरण प्रतिकर उदग्रहित किया जाएगा;

(ii)(ख) सारणी 1 के स्तंभ (7) में यथा-विनिर्दिष्ट तारीख से पूर्व निवृत्त होने के लिए घोषित तापीय विद्युत संयंत्र से, ऐसे संयंत्रों द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड और केन्द्रीय विद्युत प्राधिकरण को ऐसे संयंत्र द्वारा निवृत्त होने के आधार पर छूट के लिए वचनबद्ध प्रस्तुत करने की दशा में SO₂ उत्सर्जनों से भिन्न विनिर्दिष्ट मानकों को पूरा करने की अपेक्षा नहीं होगी:

परंतु ऐसे संयंत्रों पर सारणी 1 के स्तंभ (5) में यथा-विनिर्दिष्ट तारीख से उनके द्वारा वचनबद्ध में यथा विनिर्दिष्ट तारीख से आगे जारी रहता है, उनके प्रचालन की दशा में जनित विद्युत की प्रति इकाई पर 0.40 रुपए की दर से पर्यावरण प्रतिकर उदग्रहित किया जाएगा;’

4. “(iii)” के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :--

“(iii) सारणी 1 के स्तंभ (4) और स्तंभ (5) में यथा-विनिर्दिष्ट तारीख के पश्चात् निवृत्त न होने वाले तापीय विद्युत संयंत्रों पर सारणी-2 में विनिर्दिष्ट दरों के अनुसार, पर्यावरण प्रतिकर उदग्रहित किया जाएगा, अर्थात् :--

सारणी-2

समय-सीमा से आगे अननुपालन प्रचालन	पर्यावरण प्रतिकर (प्रति इकाई जनित विद्युत)
0-180 दिन	0.20
181-365 दिन	0.30
366 दिन और उससे आगे	0.40”

[फा. सं. क्यू-15017/40/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में संख्यांक का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना संख्यांक सा.का.नि. 143(अ), तारीख 22 फरवरी, 2022 द्वारा किया गया।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 5th September, 2022

G.S.R. 682(E).—In exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. (1) These rules may be called the Environment (Protection) Second Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule – I, in serial number 25 for “* (i) Table 1” the following shall be substituted, namely: -

Table-I

Sl. No.	Category	Location/area	Timelines for compliance (Non-retiring units)		Last date for retirement of units for exemption from compliance	
			parameters other than SO ₂ emissions	SO ₂ emissions	parameters other than SO ₂ emissions	SO ₂ emissions
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	Category A	With 10 km radius of National Capital Region or cities having million plus population ¹ .	Up to 31 st December 2022	Up to 31 st December 2024	Up to 31 st December 2022	Up to 31 st December 2027
2	Category B	With 10 km radius of Critically Polluted Areas ² or Non-attainment cities ²	Up to 31 st December 2023	Up to 31 st December 2025	Up to 31 st December 2025	
3	Category C	Other than those included in category A and B	Up to 31 st December 2024	Up to 31 st December 2026	Up to 31 st December 2025	

¹ As per 2011 census of India.

² as defined by CPCB.

3. For “* (ii)” the following shall be substituted, namely: -

“(ii) (a) The thermal power plant declared to retire before the date as specified in column (6) of Table-I shall not be required to meet the specified norms for parameters other than SO₂ emissions in case such plants submit an undertaking to CPCB and CEA for exemption on ground of retirement of such plant:

Provided that such plants shall be levied environment compensation from the dates as specified in column (4) of table –I, at the rate of rupees 0.40 per unit electricity generated in case their operation is continued beyond the date as specified in the undertaking;

(ii) (b) The thermal power plant declared to retire before the date as specified in column (7) of Table-I shall not be required to meet the specified norms for SO₂ emissions in case such plants submit an undertaking to CPCB and CEA for exemption on ground of retirement of such plant:

Provided that such plants shall be levied environment compensation from the dates as specified in column (5) of table –I, at the rate of rupees 0.40 per unit electricity generated in case their operation is continued beyond the date as specified in the undertaking;”

4. For “* (iii)” the following shall be substituted, namely: -

“(iii) there shall be levied environment compensation on the non-retiring thermal power plants, after the date as specified in column (4) and (5) of Table-I, as per the rates specified in the Table-II, namely: -

Table-II

Non-Compliant operation beyond the Timeline	Environmental Compensation (Rs. per unit electricity generated)
0-180 days	0.20
181-365 days	0.30
366 days and beyond	0.40”

[F. No. Q-15017/40/2007-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number S.O. 844(E), dated the 19th November, 1986 and lastly amended vide notification G.S.R. 143(E), dated the 22nd February, 2022.



भारत का राजपत्र The Gazette of India

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 725]

नई दिल्ली, सोमवार, दिसम्बर 30, 2024/ पौष 9, 1946

No. 725]

NEW DELHI, MONDAY, DECEMBER 30, 2024/PAUSHA 9, 1946

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 30 दिसम्बर, 2024

सा.का.नि. 787(अ). ---- पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, 6 और 25 के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केंद्रीय सरकार एतद्वारा पर्यावरण (संरक्षण) नियम, 1986 में आगे और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

- (1) इन नियमों को पर्यावरण (संरक्षण) तीसरा संशोधन नियम, 2024 कहा जाएगा।
- (2) ये राजपत्र में उनके प्रकाशन की तारीख से प्रवृत्त होंगे।
2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-1 में क्रम संख्या 25 में " तालिका 1 " में, -
 - क्रम संख्या 1 के सामने, कॉलम (5) की प्रविष्टियों में, "31 दिसंबर, 2024 तक" शब्दों और आंकड़ों के स्थान पर "31 दिसंबर, 2027 तक" शब्द और आंकड़े प्रतिस्थापित किए जाएंगे;
 - क्रम संख्या 2 के सामने, कॉलम (5) की प्रविष्टियों में, "31 दिसंबर, 2025 तक" शब्दों और आंकड़ों के स्थान पर "31 दिसंबर, 2028 तक" शब्द और आंकड़े प्रतिस्थापित किए जाएंगे;

- (iii) क्रम संख्या 3 के सामने, कॉलम (5) की प्रविष्टियों में, “31 दिसंबर, 2026 तक” शब्दों और आंकड़ों के स्थान पर “31 दिसंबर, 2029 तक” शब्द और आंकड़े प्रतिस्थापित किए जाएंगे;
- (iv) कॉलम (7) की प्रविष्टियों में, “31 दिसंबर, 2027 तक” शब्दों और आंकड़ों के स्थान पर “31 दिसंबर, 2030 तक” शब्द और आंकड़े प्रतिस्थापित किए जाएंगे;

[फा सं. क्यू-15017/40/2007-सीपीडब्ल्यू]

वेद प्रकाश मिश्रा, संयुक्त सचिव

टिप्पणी : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (i) में का.आ. संख्या 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और इन्हें अंतिम बार अधिसूचना सं. का.आ. 3864(अ), तारीख 09 सितंबर, 2024 द्वारा संशोधित किया गया था।

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION**

New Delhi, the 30th December, 2024

G.S.R. 787(E).— In exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. (1) These rules may be called the Environment (Protection) Third Amendment Rules, 2024.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986, in Schedule – I, in serial number 25, in Table 1,—
 - (i) against serial number 1, in the entries under column (5), for the words and figures “Up to 31st December, 2024” the words and figures “Up to 31st December, 2027.”, shall be substituted;
 - (ii) against serial number 2, in the entries under column (5), for the words and figures “Up to 31st December, 2025” the words and figures “Up to 31st December, 2028.”, shall be substituted;
 - (iii) against serial number 3, in the entries under column (5), for the words and figures “Up to 31st December, 2026” the words and figures “Up to 31st December, 2029.”, shall be substituted;
 - (iv) in the entries under column (7), for the words and figures “Up to 31st December, 2027” the words and figures “Up to 31st December, 2030.”, shall be substituted.

[F. No. Q-15017/40/2007-CPW]

VED PRAKASH MISHRA, Jt. Secy.

Note.— The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number S.O. 844(E), dated the 19th November, 1986 and last amended vide notification S.O. 3864(E), dated the 9th September, 2024.



भारत का राजपत्र The Gazette of India

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 422]

नई दिल्ली, शुक्रवार, जुलाई 11, 2025/आषाढ़ 20, 1947

No. 422]

NEW DELHI, FRIDAY, JULY 11, 2025/ASHADHA 20, 1947

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 11 जुलाई, 2025

सा.का.नि. 465(अ).— जबकि देश में कोयला और लिग्नाइट आधारित ताप विद्युत संयंत्रों के लिए सल्फर डाइऑक्साइड उत्सर्जन मानक केन्द्र सरकार अधिसूचना सं. का.आ. 3305(अ) दिनांक 7 दिसंबर 2015 के तहत प्रकाशित किए गए थे, जिनमें कुछ समय-सीमाएं भी निर्धारित की गई थीं, जिन्हें बाद में समय-समय पर संशोधित किया गया था;

और जबकि प्रौद्योगिकी प्रदाताओं की सीमित उपलब्धता, इसकी तकनीकी-आर्थिक व्यवहार्यता, आपूर्ति श्रृंखला पर कोविड-19 महामारी के नकारात्मक प्रभाव, अधिक मांग और कम आपूर्ति के कारण मूल्य वृद्धि, परिवेशी वायु में सल्फर डाइऑक्साइड की कम सांद्रता और बिजली की कीमतों में वृद्धि के कारण उपभोक्ता पर भारी बोझ आदि के कारण इन उत्सर्जन मानकों की समय-सीमा में छूट या ढील के संबंध में कई अभ्यावेदन प्राप्त हुए थे और इस संबंध में विद्युत मंत्रालय की स्पष्ट सिफारिश प्राप्त हुई थी;

और जबकि अनुसंधान संस्थानों द्वारा इन मानकों के पीछे की प्रभावशीलता और औचित्य तथा क्षेत्र के समग्र परिवेशी वायु प्रदूषण में इसकी भूमिका के संबंध में कई अध्ययन किए गए थे;

और इन उत्सर्जन मानकों और इसकी समय-सीमा के संबंध में उद्योग, विद्युत मंत्रालय, केंद्रीय प्रदूषण नियंत्रण बोर्ड, वैज्ञानिक संस्थानों और अन्य हितधारकों के साथ कई हितधारक परामर्श किए गए थे;

और जबकि केन्द्रीय प्रदूषण नियंत्रण बोर्ड में इस मुद्दे की समग्र जांच करने, उपलब्ध अध्ययन रिपोर्टों, अन्य प्रासंगिक सामग्रियों और अन्य संबंधित कारकों का आकलन करने और इन मानकों और इसकी समय-सीमा की प्रयोज्यता पर सिफारिश करने के लिए एक समिति का गठन किया गया था और जबकि केन्द्रीय प्रदूषण नियंत्रण बोर्ड ने विस्तृत विश्लेषण के बाद, देश के अधिकांश क्षेत्रों में सल्फर डाइऑक्साइड के राष्ट्रीय परिवेशी वायु गुणवत्ता मानकों; जल, सहायक बिजली और चूना पत्थर की अतिरिक्त खपत से बचने के लिए संसाधन संरक्षण; नियोजित किए जाने वाले नियंत्रण उपायों के लागू होने के कारण वातावरण में कार्बन फुटप्रिंट या कार्बन डाइऑक्साइड उत्सर्जन में वृद्धि, और इन नियंत्रण उपायों के लिए अपेक्षित चूना पत्थर का खनन और परिवहन; सभी कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्र में ऐसे नियंत्रण उपायों के कार्यान्वयन की तकनीकी-आर्थिक व्यवहार्यता; और घनी आबादी वाले क्षेत्रों और अन्य वायु प्रदूषण संवेदनशील क्षेत्रों में वायु प्रदूषण के नियंत्रण और उन्मूलन के लिए एहतियाती सिद्धांत को लागू करने के संबंध में अपने अध्ययन के आधार अपनी सिफारिश प्रस्तुत की है;

अब, इसलिए पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए केन्द्र सरकार पर्यावरण (संरक्षण) नियम, 1986 को और संशोधित करने के लिए निम्नलिखित नियम बनाती है, नामतः -

1. (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) चतुर्थ संशोधन नियम, 2025 है।

(2) ये सरकारी राजपत्र में प्रकाशन की तारीख से प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 के अनुसूची-I में क्रम संख्या 25 में, “* (i) से शुरू होने वाली प्रविष्टियों के लिए केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) द्वारा एक टास्क फोर्स का गठन किया जाएगा” और “** से समाप्त होने वाली सभी टीपीपी (इकाइयां) शामिल हैं जिन्हें पर्यावरणीय मंजूरी दी गई है और निर्माणाधीन हैं” के स्थान पर निम्नलिखित को प्रतिस्थापित किया जाएगा, अर्थात:-

“(क) केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा एक टास्क फोर्स का गठन किया जाएगा जिसमें पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, विद्युत मंत्रालय, केंद्रीय विद्युत प्राधिकरण और केंद्रीय प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि शामिल होंगे, जो उत्सर्जन मानकों के अनुपालन के लिए उक्त तालिका के कॉलम (3) में निर्दिष्ट उनकी अवस्थिति के आधार पर नीचे दी गई तालिका-I के कॉलम (2) में निर्दिष्ट तीन ताप विद्युत संयंत्रों की श्रेणी में वर्गीकृत करेगा : -

तालिका I

क्र.सं.	वर्ग	अवस्थिति/क्षेत्र
(1)	(2)	(3)
1	श्रेणी क	राष्ट्रीय राजधानी क्षेत्र के 10 किलोमीटर के दायरे में या मिलियन से अधिक आबादी वाले शहरों में ¹ ।
2	श्रेणी ख	गंभीर रूप से प्रदूषित क्षेत्रों ² अथवा अनुपालन न करने वाले क्षेत्र ² के 10 किमी के दायरे के भीतर
3	श्रेणी ग	श्रेणी क और ख में शामिल संयंत्रों के अलावा

¹भारत की 2011 की जनगणना के अनुसार।

²जैसा कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा परिभाषित किया गया है।

(ख) (i) सल्फर डाइऑक्साइड उत्सर्जन के अलावा अन्य मापदंडों के लिए उत्सर्जन मानकों की प्रयोज्यता समय-सीमा निम्नानुसार होगी:

तालिका-II

क्र.सं.	वर्ग	अनुपालन के लिए समयसीमा (बंद न की जाने वाली इकाइयाँ)	अनुपालन से छूट के लिए इकाइयों को बंद करने की अंतिम तिथि
(1)	(2)	(3)	(4)
1	श्रेणी क	31 दिसंबर 2022 तक	31 दिसंबर 2022 तक
2	श्रेणी ख	31 दिसंबर 2023 तक	31 दिसंबर 2025 तक
3	श्रेणी ग	31 दिसंबर 2024 तक	31 दिसंबर 2025 तक

- (ii) तालिका-II के कालम (4) में निर्दिष्ट तिथि से पहले बंद घोषित किए गए ताप विद्युत संयंत्र को सल्फर डाइऑक्साइड उत्सर्जन के अलावा अन्य मापदंडों के लिए निर्दिष्ट मानकों को पूरा करना अपेक्षित नहीं होगा, यदि ऐसे संयंत्र बंद होने के आधार पर छूट के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड और केन्द्रीय विद्युत प्राधिकरण को एक वचनबद्धता प्रस्तुत करते हैं:

बशर्ते कि ऐसे संयंत्रों का संचालन वचनबद्धता में निर्दिष्ट तारीख से आगे जारी रहता है तथा यदि थर्मल पावर प्लांट/यूनिट निर्दिष्ट मानकों को पूरा नहीं करता है, तो उनसे तालिका-II के स्तंभ (4) में निर्दिष्ट तारीखों से पर्यावरण क्षतिपूर्ति वसूल की जाएगी;

- (ग) ताप विद्युत संयंत्रों में सल्फर डाइऑक्साइड के लिए उत्सर्जन मानकों की प्रयोज्यता निम्नानुसार होगी:

- (i) 31 दिसंबर 2030 से पहले बंद होने की घोषणा करने वाले ताप विद्युत संयंत्रों द्वारा सल्फर डाइऑक्साइड उत्सर्जन के लिए निर्दिष्ट मानकों को पूरा करना अपेक्षित नहीं होगा, यदि ऐसे संयंत्र बंद होने के आधार पर छूट के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड और केन्द्रीय विद्युत प्राधिकरण को वचनबद्धता प्रस्तुत करते हैं:

बशर्ते कि इन संयंत्रों पर 31 दिसंबर 2030 से उत्पादित विद्युत पर 0.40 रुपये प्रति यूनिट की दर से पर्यावरण क्षतिपूर्ति लगाई जाएगी, यदि उनका प्रचालन निर्दिष्ट मानकों को पूरा किए बिना उपक्रम में निर्दिष्ट तिथि के बाद भी जारी रहता है;

- (ii) मौजूदा श्रेणी 'क' के ताप विद्युत संयंत्र 31 दिसम्बर, 2027 तक सल्फर डाइऑक्साइड उत्सर्जन मानकों का अनुपालन करेंगे। चालू होने वाले श्रेणी 'क' ताप विद्युत संयंत्रों को भी 31 दिसम्बर, 2027 से पहले इन मानकों का अनुपालन करना होगा। और 31 दिसम्बर, 2027 के बाद चालू होने वाले श्रेणी 'क' के अन्य संयंत्र इन मानकों का अनुपालन सुनिश्चित करने के बाद ही प्रचालन करेंगे;
- (iii) वर्तमान अथवा शुरू किए जाने वाले श्रेणी 'ख' के सभी संयंत्रों/एककों के लिए सल्फर डाइऑक्साइड उत्सर्जन मानकों की प्रयोज्यता, केंद्र सरकार द्वारा पर्यावरण प्रभाव आकलन अधिसूचना 2006 के तहत गठित थर्मल पावर परियोजनाओं के प्रभारी विशेषज्ञ मूल्यांकन समिति की सिफारिशों के आधार पर निम्नलिखित प्रक्रिया के अनुसार उपयुक्त वैज्ञानिक अध्ययनों के आधार पर मामले दर मामले के अनुसार तय की जाएगी:
- (क) यदि पर्यावरणीय स्वीकृति पहले ही दी जा चुकी है, तो ऐसे संयंत्र या एककों सल्फर डाइऑक्साइड मानकों की प्रयोज्यता की समीक्षा का विकल्प चुन सकते हैं, बशर्ते कि संबंधित परियोजना प्रस्तावक इस अधिसूचना के जारी होने की तिथि से छह महीने के भीतर परिवेश पोर्टल पर इस समीक्षा के लिए आवेदन करें। यदि सल्फर डाइऑक्साइड मानकों को लागू माना जाता है, तो वे 31 दिसम्बर, 2028 से प्रभावी होंगे। अन्य सभी मामलों में, ताप विद्युत संयंत्र को अधिसूचना संख्या सा.का.नि. 742 (अ) 30 अगस्त, 1990 द्वारा अधिसूचित स्टेक ऊँचाई मानदंडों का 31 दिसम्बर, 2028 तक अनुपालन करना होगा;

- (ख) यदि शुरू किए जाने वाले संयंत्रों को पर्यावरण स्वीकृति नहीं दी गई है, तो सल्फर डाइऑक्साइड मानकों की प्रयोज्यता और उनके लागू होने की तिथि या अन्यथा, समय-समय पर संशोधित, जैसा कि पर्यावरण प्रभाव आकलन अधिसूचना 2006 में निर्धारित प्रक्रिया के अनुसार, ऐसी प्रत्येक परियोजना को दी गई पर्यावरणीय मंजूरी में निर्दिष्ट अनुसार होगी और जिन मामलों में सल्फर डाइऑक्साइड मानक लागू नहीं किए गए हैं, वहाँ ताप विद्युत संयंत्रों को अधिसूचना संख्या सा.का.नि. 742 (अ) 30 अगस्त, 1990 द्वारा अधिसूचित स्टैक ऊँचाई मानदंडों का पालन करना होगा;
- (ग) सल्फर डाइऑक्साइड उत्सर्जन के लिए ये मानक उन सभी संयंत्रों/इकाइयों के संबंध में 31 दिसम्बर, 2028 से लागू होंगे, जिन्होंने उपरोक्त पैरा (i) में निर्दिष्ट समय सीमा के भीतर समीक्षा का विकल्प नहीं चुना है;
- (iv) सल्फर डाइऑक्साइड उत्सर्जन मानक श्रेणी ग के सभी ताप विद्युत संयंत्रों पर लागू नहीं होंगे, बशर्ते कि अधिसूचना संख्या सा.का.नि. 742 (अ) 30 अगस्त, 1990 द्वारा अधिसूचित स्टैक ऊँचाई मानदंडों का अनुपालन सुनिश्चित किया गया हो। श्रेणी ग के मौजूद ताप विद्युत संयंत्रों द्वारा स्टैक ऊँचाई मानदंडों का अनुपालन सुनिश्चित करने की समय-सीमा 31 दिसम्बर, 2029 है;
- (घ) केन्द्र सरकार केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) की सिफारिशों पर, आदेश द्वारा ताप विद्युत संयंत्रों को सल्फर डाइऑक्साइड उत्सर्जन मानकों के अनुपालन से संबंधित समय-सीमा को बढ़ा दें।
- (ङ) तालिका-II के कॉलम (4) में निर्दिष्ट तिथि और पैरा (ख), (ग) और (घ) में निर्दिष्ट तिथि के बाद, बंद होने वाले और अनुपालन न करने वाले ताप विद्युत संयंत्रों पर तालिका-III में निर्दिष्ट दरों के अनुसार पर्यावरण प्रतिपूर्ति लगाई जाएगी, अर्थात:-

तालिका-III

समय-सीमा के बाद अनुपालन न करने वाले संयंत्रों का संचालन	पर्यावरण क्षतिपूर्ति (प्रति यूनिट उत्पादित बिजली के लिए रु.)
0-180 दिन	0.20
181-365 दिन	0.30
366 दिन और उससे आगे	0.40"

[फा. सं. क्यू-15017/40/2007- सीपीडब्ल्यू]

नीलेश कुमार साह, संयुक्त सचिव

नोट: मुख्य नियमों को दिनांक 19 नवंबर, 1986 के आदेश संख्या 844(ई) के द्वारा भारत का राजपत्र, असाधारण के भाग-II, खंड 3, उप-खंड (i) में प्रकाशित किया गया और दिनांक 3 जुलाई, 2005 की अधिसूचना संख्या जीएसआर-446(ई) के माध्यम से संशोधित किया गया।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 11th July, 2025

G.S.R. 465(E).— Whereas Sulphur dioxide emission standards were published by the Central Government *vide* SO 3305(E) dated the 7th December, 2015 for coal and lignite based thermal power plants in the country, also prescribing certain timelines, which were amended subsequently from time to time;

And whereas many representations were received regarding exemption or relaxation in timelines of these emission standards due to limited availability of technology providers, its techno-economic feasibility, negative impact of COVID19 pandemic on supply chain, price escalation due to high demand and low supplies, low Sulphur dioxide concentration in ambient air and heavy burden on consumer due to increase in electricity prices etc., and explicit recommendation of the Ministry of Power was received in this regard;

And whereas several studies were conducted by research institutions regarding effectiveness and rationale behind these standards and its role in overall ambient air pollution of the region;

And whereas several stakeholder consultations were done with Industry, Ministry of Power, Central Pollution Control Board, scientific institutions and other stakeholders regarding these emission standards and its timeline.;

And whereas a committee in the Central Pollution Control Board was constituted to examine the issue in totality, assess the available study reports, other relevant materials and other related factors and make a recommendation on applicability of these standards and its timeline;

And whereas the Central Pollution Control Board, after detailed analysis, has submitted its recommendation based on its study on National Ambient Air Quality Standards of Sulphur dioxide across most of the regions of the country; resource conservation in terms of avoiding additional consumption of water, auxiliary power, and limestone; increase in carbon footprint or Carbon dioxide emission into the atmosphere due to operation of control measures being deployed, and mining and transportation of limestone required for these control measures; the techno-economic feasibility of implementation of such control measures in all coal or lignite based Thermal Power Plants; and also applying the precautionary principle for control and abatement of air pollution in densely populated areas and other air pollution sensitive areas.

Now therefore, in exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. (1) These rules may be called the Environment (Protection) Fourth Amendment Rules, 2025.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule - I, in serial number 25, for the entries beginning with “* (i) A task force shall be constituted by Central Pollution Control Board (CPCB)” and ending with “**Includes all the TPPs (units) which have been accorded environmental clearance and are under construction” the following shall be substituted, namely:-

“(a) A task force shall be constituted by Central Pollution Control Board comprising of representative from the Ministry of Environment, Forest and Climate Change, Ministry of Power, Central Electricity Authority and the Central Pollution Control Board to categorise the thermal power plants in three categories as specified in column (2) of the Table-I below, on the basis of their location specified in column (3) of the said table, to comply with the emission standards:-

TABLE -I

Sl. No.	Category	Location/area
(1)	(2)	(3)
1	Category A	Within 10 km radius of National Capital Region or cities having million plus population ¹ .
2	Category B	Within 10 km radius of Critically Polluted Areas ² or Non-attainment cities ²
3	Category C	Other than those included in category A and B

¹ As per 2011 census of India.

² as defined by the Central Pollution Control Board.

- (b) (i) The timelines for applicability of emission standards for parameters other than Sulphur dioxide emissions shall be as follows:-

TABLE-II

Sl. No.	Category	Timelines for compliance (Non-retiring units)	Last date for retirement of units for exemption from compliance
(1)	(2)	(3)	(4)
1	Category A	Upto 31 st December 2022	Upto 31 st December 2022
2	Category B	Upto 31 st December 2023	Upto 31 st December 2025
3	Category C	Upto 31 st December 2024	Upto 31 st December 2025

- (ii) the thermal power plant declared to retire before the date as specified in column (4) of Table-II shall not be required to meet the specified standards for parameters other than Sulphur dioxide emissions in case such plants submit an undertaking to Central Pollution Control Board and Central Electricity Authority for exemption on ground of retirement of such plant:

Provided that such plants shall be levied environment compensation from the dates as specified in column (4) of Table –II, at the rate of rupees 0.40 per unit electricity generated in case their operation is continued beyond the date as specified in the undertaking in case the Thermal Power Plant or Unit do not meet the specified standards.

- (c) The Applicability of emission standards for Sulphur dioxide in thermal power plants shall be as follows:
- the thermal power plants declared to retire before 31st December, 2030 shall not be required to meet the specified standards for Sulphur dioxide emissions in case such plants submit an undertaking to Central Pollution Control Board and Central Electricity Authority for exemption on ground of retirement of such plant:

Provided that such plants shall be levied environment compensation from the 31st December 2030, at the rate of rupees 0.40 per unit electricity generated in case their operation is continued beyond the date as specified in the undertaking without meeting the specified standards;
 - the existing Category A thermal power plants shall comply with the Sulphur dioxide emission standards by 31st December, 2027 and the Category A thermal power plants under commissioning shall also comply with the standards before 31st December, 2027. Other category A plants to be commissioned after 31st December, 2027 will operate only after ensuring compliance of these standards;
 - for all Category B Plants or Units, whether existing or upcoming, the applicability of Sulphur dioxide emission standards, shall be decided on a case to case basis by the Central Government based upon the

recommendations of the Expert Appraisal Committee in charge of Thermal Power Projects constituted under Environment Impact Assessment notification 2006 based on the appropriate scientific studies as per the following procedure:

- A. in case environmental clearance has already been granted, such plants or units may opt for review of the applicability of Sulphur dioxide standards provided that concerned project proponent applies for such review on the PARIVESH portal within six months of the date of issue of this notification, in case Sulphur dioxide standards are decided as applicable, the same shall be effective from 31st December, 2028 and in all other cases, the thermal power plant shall comply with the stack height criteria notified *vide* notification number GSR 742 (E) dated the 30th August, 1990 by 31st December, 2028;
 - B. in cases of upcoming plants where EC has not been granted, the applicability of Sulphur dioxide standards and the date of its coming into force or otherwise will be as specified in environmental clearance granted to each such projects following the procedure as laid down in Environment Impact Assessment notification 2006 as amended from time to time and in cases, where the Sulphur dioxide standards are not made applicable, the thermal power plants shall comply with the stack height criteria notified *vide* notification number GSR 742 (E) dated the 30th August, 1990;
 - C. these standards for Sulphur dioxide emissions shall be applicable with effect from the 31st December, 2028 in respect of all those plants or units which have not opted for review within the given timeframe as specified in para (i) above;
- iv. the Sulphur dioxide emission standards shall not be applicable to all Category C thermal power plants subject to ensuring compliance of stack height criteria notified *vide* notification number GSR 742 (E), dated the 30th August, 1990 and the time line for ensuring compliance by the existing Category C Thermal Power Plants of stack height criteria by the 31st December, 2029.
- (c) The Central Government may, on the recommendations of the Central Pollution Control Board, by an order grant extension of timelines to thermal power plants from compliance of Sulphur dioxide emission standards.
 - (d) There shall be levied environment compensation on the non-retiring and non-compliant thermal power plants, after the date as specified in column (4) of Table-II and the date specified in paragraph (b), (c) & (d), as per the rates specified in Table-III.

TABLE -III

Non-Compliant operation beyond the Timeline	Environmental Compensation (Rs. per unit electricity generated)
0-180 days	0.20
181-365 days	0.30
366 days and beyond	0.40".

[F. No. Q-15017/40/2007-CPW]

NEELESH KUMAR SAH, Jt. Secy.

Note: The Principal rules were published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i) *vide* number S.O.844(E), dated the 19th November, 1986 and last amended *vide* notification number G.S.R 446(E) dated the 3rd July, 2025.

J-15011/01/2018-IA.I(T)
Government of India
Ministry of Environment, Forests and Climate Change
Impact Assessment Division

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Dated the 19th November, 2018.

OFFICE MEMORANDUM

Subject: *Standardisation of Conditions to be stipulated in the Environmental Clearance for Thermal Power Projects.*

The Ministry stipulates the specific and general conditions while granting the Environmental Clearance as part of environmental protection measures during project and operational stages. These conditions are recommended by the Expert Appraisal Committee (EAC). To standardize these conditions, the Ministry has initiated the exercise for revision of these conditions across all the sectors.

2. In order to bring uniformity on stipulated terms and conditions along with the other sectors and to provide general guidelines to the EAC as well as Project Proponents, the Ministry in consultation with the EAC (Thermal Power Projects) and Ministry's Regional Offices, has prepared the standard conditions for Thermal Power Sector which is enclosed herewith as *Annexure-I*.

3. These standard conditions shall be considered by the Expert Appraisal Committee (EAC) at the time of appraisal of proposals for grant of Environmental Clearance. The EAC after due diligence may modify, omit and stipulate additional conditions based on the project specific requirements. The recommended conditions by the EAC shall be brought in the minutes of the meeting.

This issues with the approval of the Competent Authority.



(Dr. S. Kerketta)
Director, IA.I

To,

1. The Chairman, CPCB
2. Chairman/Member Secretaries of all the EACs
3. Chairman/Member Secretaries of all the SEIAA/SEACs
4. Chairman/Member Secretaries of all the SPCB/UTPCCs
5. All officers of IA Division

Copy for information to:

1. PS to Minister for Environment, Forest and Climate Change
2. PS to MoS (EF&CC)
3. PPS to Secretary (EF&CC),
4. PPS to AS(AKJ)/AS(AKM)
5. PPS to JS(VV)/JS(JT)
6. Website of MoEF&CC
7. Guard File.

Standard EC Conditions for Thermal Power Sector**A. Statutory compliance:**

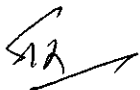
1. Emission Standards for Thermal Power Plants as per Ministry's Notification S.O. 3305(E) dated 7.12.2015, G.S.R.593(E) dated 28.6.2018 and as amended from time to time shall be complied.
2. Part C of Schedule II of Municipal Solid Wastes Rules, 2016 dated 08.04.2016 as amended from time to time shall be complied for power plants based on Municipal Solid Waste.
3. MoEF&CC Notification G.S.R 02(E) dated 2.1.2014 as amended time to time regarding use of raw or blended or beneficiated/washed coal with ash content not exceeding 34% shall be complied with, as applicable.
4. MoEF&CC Notifications on Fly Ash Utilization S.O. 763(E) dated 14.09.1999, S.O. 979(E) dated 27.08.2003, S.O. 2804(E) dated 3.11.2009, S.O. 254(E) dated 25.01.2016 as amended from time to time shall be complied.
5. Thermal Power Plants other than the power plants located on coast and using sea water for cooling purposes, shall achieve specific water consumption of 2.5 m³/MWh and Zero effluent discharge.
6. The recommendation from Standing Committee of NBWL under the Wildlife (Protection) Act, 1972 should be obtained, if applicable.
7. No Objection Certificate from Ministry of Civil Aviation be obtained for installation of requisite chimney height and its siting criteria for height clearance.
8. Groundwater shall not be drawn during construction of the project. In case, groundwater is drawn during construction, necessary permission be obtained from CGWA.

B. Ash content/ mode of transportation of coal:

1. EC is given on the basis of assumption of ____% of ash content and ____km distance of transportation in rail/road/conveyor/any other mode. Any increase of %ash content by more than 1 percent, and/or any change in transportation mode or increase in the transport distance (except for rail) require application for modifications of EC conditions after conducting the 'incremental impact assessment' and proposal for mitigation measures.

C. Air quality monitoring and Management:

1. Flue Gas Desulphurisation System shall be installed based on Lime/Ammonia dosing to capture Sulphur in the flue gases to meet the SO₂ emissions standard of 100 mg/Nm³.
2. Selective Catalytic Reduction (SCR) system or the Selective Non-Catalytic Reduction (SNCR) system or Low NOX Burners with Over Fire Air (OFA) system shall be installed to achieve NO_x emission standard of 100 mg/Nm³.



3. High efficiency Electrostatic Precipitators (ESPs) shall be installed in each unit to ensure that particulate matter (PM) emission to meet the stipulated standards of 30 mg/Nm³.
4. Stacks of prescribed height ____m shall be provided with continuous online monitoring instruments for SO_x, NO_x and Particulate Matter as per extant rules.
5. Exit velocity of flue gases shall not be less than 20-25 m/s. Mercury emissions from stack shall also be monitored periodically.
6. Continuous Ambient Air Quality monitoring system shall be set up to monitor common/criteria pollutants from the flue gases such as PM₁₀, PM_{2.5}, SO₂, NO_x within the plant area at least at one location. The monitoring of other locations (at least three locations outside the plant area covering upwind and downwind directions at an angle of 120° each) shall be carried out manually.
7. Adequate dust extraction/suppression system shall be installed in coal handling, ash handling areas and material transfer points to control fugitive emissions.
8. Appropriate Air Pollution Control measures (DEs/DSs) be provided at all the dust generating sources including sufficient water sprinkling arrangements at various locations viz., roads, excavation sites, crusher plants, transfer points, loading and unloading areas, etc.

D. Noise pollution and its control measures:

1. The Ambient Noise levels shall meet the standards prescribed as per the Noise Pollution (Regulation and Control) Rules, 2000.
2. Persons exposed to high noise generating equipment shall use Personal Protective Equipment (PPE) like earplugs/ear muffs, etc.
3. Periodical medical examination on hearing loss shall be carried out for all the workers and maintain audiometric record and for treatment of any hearing loss including rotating to non-noisy/less noisy areas.

E. Human Health Environment:

1. Bi-annual Health check-up of all the workers is to be conducted. The study shall take into account of chronic exposure to noise which may lead to adverse effects like increase in heart rate and blood pressure, hypertension and peripheral vasoconstriction and thus increased peripheral vascular resistance. Similarly, the study shall also assess the health impacts due to air polluting agents.
2. Baseline health status within study area shall be assessed and report be prepared. Mitigation measures should be taken to address the endemic diseases.
3. Impact of operation of power plant on agricultural crops, large water bodies (as applicable) once in two years by engaging an institute of repute. The study shall also include impact due to heavy metals associated with emission from power plant.
4. Sewage Treatment Plant shall be provided for domestic wastewater.

F. Water quality monitoring and Management:

1. Induced/Natural draft closed cycle wet cooling system including cooling towers shall be set up with minimum Cycles of Concentration (COC) of 5.0 or above for power plants using fresh water to achieve specific water consumption of 2.5 m³/MWhr. (Or) Induced/Natural draft open cycle cooling system shall be set up with minimum Cycles of Concentration (COC) of 1.5 or above for power plants using sea water.
2. In case of the water withdrawal from river, a minimum flow 15% of the average flow of 120 consecutive leanest days should be maintained for environmental flow whichever is higher, to be released during the lean season after water withdrawal for proposed power plant.
3. Records pertaining to measurements of daily water withdrawal and river flows (obtained from Irrigation Department/Water Resources Department) immediately upstream and downstream of withdrawal site shall be maintained.
4. Rainwater harvesting in and around the plant area be taken up to reduce drawl of fresh water. If possible, recharge of groundwater to be undertaken to improve the ground water table in the area.
5. Regular (at least once in six months) monitoring of groundwater quality in and around the ash pond area including presence of heavy metals (Hg, Cr, As, Pb, etc.) shall be carried out as per CPCB guidelines. Surface water quality monitoring shall be undertaken for major surface water bodies as per the EMP. The data so obtained should be compared with the baseline data so as to ensure that the groundwater and surface water quality is not adversely impacted due to the project & its activities.
6. The treated effluents emanating from the different processes such as DM plant, boiler blow down, ash pond/dyke, sewage, etc. conforming to the prescribed standards shall be re-circulated and reused. Sludge/ rejects will be disposed in accordance with the Hazardous Waste Management Rules.
7. Hot water dispensed from the condenser should be adequately cooled to ensure the temperature of the released surface water is not more than 5 degrees Celsius above the temperature of the intake water.
8. Based on the commitment made by the Project Proponent, Sewage Treatment Plants within the radius of 50 km from proposed project, the treated sewage ofKLD from STP (name) shall be used as an alternative to the fresh water source to minimize the fresh water drawl from surface water bodies.
9. Wastewater generation ofKLD from various sources (viz. cooling tower blowdown, boiler blow down, wastewater from ash handling, etc) shall be treated to meet the standards of pH: 6.5-8.5; Total Suspended Solids: 100 mg/l; Oil & Grease: 20 mg/l; Copper: 1 mg/l; Iron: 1 mg/l; Free Chlorine: 0.5; Zinc: 1.0 mg/l; Total Chromium: 0.2 mg/l; Phosphate: 5.0 mg/l;
10. Sewage generation ofKLD will be treated by setting up Sewage Treatment plant to maintain the treated sewage characteristics of pH: 6.5-9.0; Bio-Chemical



Oxygen Demand (BOD): 30 mg/l; Total Suspended Solids: 100 mg/l; Fecal Coliforms (Most Probable Number): <1000 per 100 ml.

G. Risk Mitigation and Disaster Management:

1. Adequate safety measures and environmental safeguards shall be provided in the plant area to control spontaneous fires in coal yard, especially during dry and humid season.
2. Storage facilities for auxiliary liquid fuel such as LDO and HFO/LSHS shall be made as per the extant rules in the plant area in accordance with the directives of Petroleum & Explosives Safety Organisation (PESO). Sulphur Content in the liquid fuel should not exceed 0.5%.
3. Ergonomic working conditions with First Aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.
4. Safety management plan based on Risk Assessment shall be prepared to limit the risk exposure to the workers within the plant boundary.
5. Regular mock drills for on-site emergency management plan and Integrated Emergency Response System shall be developed for all kind of possible disaster situations.

H. Green belt and Biodiversity conservation:

1. Green belt shall be developed in an area of 33% of the total project with indigenous native tree species in accordance with CPCB guidelines. The green belt shall inter-alia cover an entire periphery of the plant.
2. *In-situ/ex-situ* Conservation Plan for the conservation of flora and fauna should be prepared and implemented.
3. Suitable screens shall be placed across the intake channel to prevent entrainment of life forms including eggs, larvae, juvenile fish, etc., during extraction of seawater.

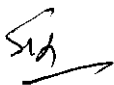
I. Waste management:

1. Solid waste management should be planned in accordance with extant Solid Waste Management Rules, 2016.
2. Toxicity Characteristic Leachate Procedure (TCLP) test shall be conducted for any substance, potential of leaching heavy metals into the surrounding areas as well as into the groundwater.
3. Ash pond shall be lined with impervious liner as per the soil conditions. Adequate dam/dyke safety measures shall also be implemented to protect the ash dyke from getting breached.
4. Fly ash shall be collected in dry form and ash generated shall be used in phased manner as per provisions of the Notification on Fly Ash Utilization issued by the Ministry and amendment thereto. By the end of 4th year, 100% fly ash utilization should be ensured. Unutilized ash shall be disposed off in the ash pond in the form

- of High Concentration Slurry. Mercury and other heavy metals (As, Hg, Cr, Pb, etc.) will be monitored in the bottom ash as also in the effluents emanating from the existing ash pond. Flyash utilization details shall be submitted to concerned Regional Office along with the six-monthly compliance reports and utilization data shall be published on company's website.
5. Unutilized ash shall be disposed off in the ash pond in the form of High Concentration Slurry/Medium Concentration Slurry/Lean Concentration Slurry method. Ash water recycling system shall be set up to recover supernatant water.
 6. In case of waste-to-energy plant, major problems related with environment are fire smog in MSW dump site, foul smell and impacts to the surrounding populations. Therefore, the following measures are required to be taken up:
 - i) Water hydrant at all the dumpsites of MSW area to be provided so that the fire and smog could be controlled.
 - ii) Sprayer like microbial consortia may be provided for arresting the foul smell emanating from MSW area.

J. Monitoring of compliance:

1. Environmental Audit of the project be taken up by the third party for preparation of Environmental Statement as per Form-V & Conditions stipulated in the EC and report be submitted to the Ministry.
2. Resettlement & Rehabilitation Plan as per the extant rules of Govt. of India and respective State Govt. shall be followed, if applicable.
3. Energy Conservation Plan to be implemented as envisaged in the EIA / EMP report. Renewable Energy Purchase Obligation as set by MoP/State Government shall be met either by establishing renewable energy power plant (such as solar, wind, etc.) or by purchasing Renewable Energy Certificates.
4. Monitoring of Carbon Emissions from the existing power plant aswell as for the proposed power project shall be carried out annually from a reputed institute and report be submitted to the Ministry's Regional Office.
5. Energy and Water Audit shall be conducted at least once in two years and recommendations arising out of the Report should be followed. A report in this regard shall be submitted to Ministry's Regional Office.
6. Environment Cell (EC) shall be constituted by taking members from different divisions, headed by a qualified person on the subject, who shall be reporting directly to the Head of the Project.
7. The project proponent shall (Post-EC Monitoring):
 - a. send a copy of environmental clearance letter to the heads of Local Bodies, Panchayat, Municipal bodies and relevant offices of the Government;
 - b. upload the clearance letter on the web site of the company as a part of information to the general public.
 - c. inform the public through advertisement within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely



circulated in the region of which one shall be in the vernacular language that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment, Forest and Climate Change (MoEF&CC) at <http://parviesh.nic.in>.

- d. upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same periodically;
- e. monitor the criteria pollutants level namely; PM (PM₁₀ & PM_{2.5} incase of ambient AAQ), SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company;
- f. submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB;
- g. submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company;
- h. inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project and the date of commencement of the land development work.

K. Corporate Environmental Responsibility (CER) activities:

1. CER activities will be carried out as per OM No. 22-65/2017-IA.II dated 01.05.2018 or as proposed by the PP in reference to Public Hearing or as earmarked in the EIA/EMP report along with the detailed scheduled of implementation with appropriate budgeting.

L. Marine facilities:

1. As the seawater intake systems are required for the plant fall in CRZ area, recommendations from State Coastal Zone Management Authority (SCZMA) as per CRZ Notification shall be implemented.
2. Marine intake and outfall pipelines shall be located as per the recommendations State Coastal Zone Management Authority (SCZMA).



M. Sea Water Intake:

1. Seawater intake system shall be so designed and constructed to ensure sufficient seawater in terms of quantity and quality.
2. The withdrawal of seawater shall be preferably through a pipeline with a riser equipped with a velocity cap arrangement and bar screen to arrest the impingement of large marine organisms.
3. In all tide conditions (particularly at spring low tides) the riser head must be flooded with the required submergence of seawater above its top.

N. Effluent Release:

1. At the effluent release point, maximum temperature of the discharge water shall not be more than 5°C and salinity shall not exceed 50 ppt with respect to that of the ambient seawater.
2. Use of antifouling agents like chlorine / hypochlorite, shall be carefully controlled. The chlorine concentration shall not exceed 0.2 ppm at the effluent release point.
3. The effluent when released at the selected location shall attain sufficient dilution so that near ambient water quality (particularly temperature and salinity) is attained within 500 m from the release location, at low tide.
4. The location of the diffuser shall be marked with a solar lighted buoy to avoid accidents.
5. The site selected based on mathematical modeling shall ensure absence of recirculation of the effluent plume in the seawater intake area under all tidal conditions.
6. The effluent shall be released through a properly designed multiport diffuser above the seabed to facilitate its efficient initial mixing with the receiving seawater.
7. Efficacy of the diffuser shall be ascertained at least once in 2 years through scientific studies and corrective actions such as cleaning of the diffuser from marine growth, removal of silt deposits, etc. shall be taken up, if warranted.
8. Continuous online monitoring system for Temperature and Salinity shall be installed to monitor the quality of effluent.

O. Common to intake and effluent:

1. The pipeline shall be buried below the seabed at a depth to ensure its stability under rough sea conditions particularly during cyclone / tsunami. The depth of burial will depend on the seafloor strata but normally the top of the pipeline shall be at least 1 m below the bed level. In the surf and intertidal zones, the pipeline shall be buried below the maximum scour level.
2. In case of open channel, the channel shall be constructed as per the recommendations of State Coastal Zone Management Authority (SCZMA).



3. If the substratum is rocky the pipeline may be anchored to the rock provided the geology of the area satisfactorily supports the structure which shall be ascertained through geo-technical investigations.
4. Exposed pipeline section and riser shall be protected by armour stone from waves, boats anchoring, fishing activities etc.
5. The location of the riser & diffuser shall be marked with a solar lighted buoy to avoid accidents from boats.
6. Marine / Sea water quality shall be monitored at effluent release location at the center. Parameters to be monitored shall be as follows:
 - a. *Physico-chemical*: Temperature, Salinity, pH and Dissolved Oxygen.
 - b. *Biological*: Primary Productivity, Phytoplankton (Chlorophyll a, Phaeophytin, Population, Species), Zooplankton (Biomass, Population, Species) and Benthos (Biomass, Population, Species).
7. In case of Coastal Power Plants, the Mangrove plantation shall be taken up in an area ofha, along the coast/ on the banks of Estuary.

S. Jeyaraj
17/11/2018